

stopped after 1971. The PL-480 agreement signed on 1.4.1971 provides for the following imports which are likely to be made in 1971:—

Wheat ..	1.57 million tonnes
Vegetable oil	75,000 tonnes
Cotton ..	200,000 bales.]

#### AGRICULTURE RESEARCH STATIONS

251. SHRI HAMID ALI SCHAMNAD : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of Agricultural Research Stations in India; and

(b) what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNA-SAHEB SHINDE) : (a) and (b) A list of Agricultural Research Stations in India is attached [See Appendix LXXV, Annexure No. 12] The list, however, does not include a number of Research Institutes in respect of commercial crops being looked after by the Ministry of Foreign Trade or Boards under that Ministry and also those functioning under private Research organizations.

#### † STUDY REGARDING OWNERSHIP PATTERN OF NEWSPAPERS

59. SHRI R.P. KHAITAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have undertaken a study in regard to the ownership pattern of the companies publishing newspapers in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MATI NANDINI SATPATHY) : (a) and (b) A departmental study of ownership pattern of the companies publishing newspapers has been instituted by the Department of Company Affairs.

In the annual publication "The Press in India", the Registrar of Newspapers in India publishes some data on the ownership of newspapers. These data are based on the annual statements furnished by the newspapers to the Registrar of Newspapers in accordance with the Press and Registration of Books Act.

#### MALPRACTICES IN THE PRIVATE COAL INDUSTRY

126. SHRI S. KUMARAN :  
SHRI KALYAN ROY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of the malpractices being indulged in by the private coal industry in India such as non-payment of wages and dearness allowance to workers according to Wage Board awards, default in provident fund payment and royalty etc. and

(b) if so, whether any steps have been taken by Government to put a stop to such malpractices ?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) and (b) As and when specific cases of malpractices are brought to the notice of the Government, appropriate action under the relevant laws and rules in force is being taken to put a stop to such malpractices and to afford relief.

† Transferred from the 30th March, 1971.

†† Transferred from the 31st March, 1971.